

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/5508/2023 C.P. (IB)/1118(MB)2020

IN THE MATTER OF

Manjulaben Karelia

... Petitioner

Vs

Pooja Land And Premises Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Aman Kacheria (PH)

For the Respondent: Adv. Rohit Gupta (R1 to R4), Adv. Aditya Bendre (R5 & R6), Adv. Shadab Jan (PH)

ORDER

All the Ld. Counsels for Respondents submit that because of the wrong email IDs given by the Applicant, they are unable to e-file the replies. Though the copies of the replies have been supplied in court. The Counsel for the Applicant is directed to ensure the correction of the email IDs so as to enable all the Respondents to e-file their replies before the next date of hearing. Replies of all the Respondents are taken on record. Adjourned to **11.06.2024** for arguments.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/